

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF FASHION FLARE INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	FASHION FLARE INTERNATIONAL PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	08 th December 1998
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U18101DL1998PTC097349
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office &Unit-1: A-189, Okhla Industrial Area, Phase I, New Delhi, Delhi 110020 Unit-2:- C-48, Hosiery Complex, Phase-II, Noida – 210305(UP)
6.	Insolvency Commencement date in respect of corporate debtor	10 th December 2021
7.	Estimated Date of closure of insolvency resolution process	8 th June 2022 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mukesh Chand Jain IBBI/IPA-002/IP-N00960/2020-2021/13054
9.	Address and Email of the Interim Resolution Professional as registered with the Board	F-703, Munirka Apartments, Sector-9, Plot-11, Dwarka, New Delhi 110075 Email:- mcjain.jmca@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited Unit No. 111, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email:- cirp.fashionflare@gmail.com
11.	Last Date of Submission of Claims	24 st December 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) At the address mentioned at Column No.10

Notice is hereby given that the National Company Law Tribunal, Bench – III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Fashion Flare International Private Limited** on 10th December 2021.

The creditors of **Fashion Flare International Private Limited** are hereby called upon to submit their claims with proof, on or before **24th December 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Mukesh Chand Jain
Interim Resolution Professional
For Fashion Flare International Private Limited

Place: New Delhi

Date: 11th December 2021